

The Deputy Minister of Home Affairs (Shrimati Ajva): (a) to (f). It is not clear which area is meant by Samaria area of Punjab. If the Hon'ble Member could kindly clarify this further, enquiries will be made of the Punjab Government.

Aid to Nepal

357. Sardar Iqbal Singh: Will the Minister of Finance be pleased to state the names of projects for which Government of India has agreed to give aid, financial and otherwise to the Government of Nepal?

The Deputy Minister of Finance (Shri B. E. Bhagat): Government of India have agreed to give aid to the Government of Nepal in the implementation of Nepal's Five Year Plan. The projects to be included in the Plan are still under the consideration of the Government of Nepal. India's aid is being made available for the following categories of projects:

- (1) Community Development Projects
- (2) Minor Irrigation Projects
- (3) Water Supply Projects
- (4) Hydro-electric Projects
- (5) Road Projects
- (6) Railway Projects
- (7) Air-fields
- (8) Establishment of an Engineering School
- (9) Educational Projects
- (10) Improvement of Forests
- (11) Undertaking of Cadastral and Geological Surveys
- (12) Tele-communications
- (13) Development of Cooperative Societies
- (14) Administrative Organisations.

Election Petitions

358. Sardar Iqbal Singh: Will the Minister of Law be pleased to state the total expenditure incurred so far by Government on the disposal of

election petitions pertaining to the Second General Elections?

The Minister of Law (Shri A. K. Sen): Approximately Rs 1,75,000 till the end of December, 1957.

PAPERS LAID ON THE TABLE

AMENDMENT TO REPRESENTATION OF PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES

The Deputy Minister of Law (Shri Hajarnavis): Sir, I beg to lay on the Table, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, a copy of Notification No. S.R.O. 4163, dated the 31st December, 1957, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. LT-532/58.]

AMENDMENTS TO REPRESENTATION OF PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES

Shri Hajarnavis: I beg to re-lay on the Table, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, a copy of Notification No. S.R.O. 3595, dated the 9th November, 1957 making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. LT-532/.]

AMENDMENT TO CENTRAL EXCISE RULES

The Deputy Minister of Finance (Shri B. E. Bhagat): Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. S.R.O. 456, dated the 8th February, 1958, making certain further amendment to the Central Excise Rules, 1944. [Placed in Library. See No. LT-533/58.]